

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.221 – IA/749(AHM)2022
ITEM No.222 – IA/801(AHM)2022
In
C.P.(IB)/39(AHM)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

Axis Bank Ltd
V/s
Cengres Tiles Ltd

.....Applicant

.....Respondent

Order delivered on 08/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	: Mr. Ravi Pahwa, Advocate in (IA/749/2022)
	: Mr. Pragati Bansal, Advocate a/w.
	: Mr. Ravi Pahwa, Advocate in (IA/801/2022)
For the ONGC	: Mr. Rituraj Meena, Advocate in (IA/749/2022)
For the Income Tax	: Ms. Kinjal Vyas, Advocate for
	: Ms. Maithili Mehta, Advocate in (IA/801/2022)

ORDER

IA/749(AHM)2022

As per the last order dated 08.03.2024, cause title has been amended.

However, learned Counsel for the applicant seeks adjournment in this matter.

IA/801(AHM)2022

This is an application filed by Applicant/RP (now SRA) for seeking direction to Respondent No.3 - Bank to lift the attachment made on the bank accounts of Corporate Debtor at the instance of the Income Tax Department in terms of notice dated 25.02.2022.

Now, the amendment has been carried out qua the cause title by impleading the SRA in place of RP.

Reply of Respondent No. 1 - Income Tax Department is already available on record filed on 07.12.2022.

Learned Counsel for the applicant submits that resolution plan was already approved by this Tribunal vide order dated 13.09.2023.

It is further stated that claim which was submitted by the Income Tax Department at belated stage and the same was rejected..

Learned Proxy Counsel appearing for the Income Tax Department seeks time to seek instruction in this matter qua the legality of the attachment as on date.

Meanwhile, both the sides are directed to file brief note qua the matter.

Re-list both the matter on 02.07.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)